

*pdp*

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
PIL-CJ-LD-VC- NO. 33 OF 2020

Chirag Chanani & Ors. .. Petitioners

Vs.

Union of India & Ors. .. Respondents

WITH  
PIL-CJ-LD-VC-IA-1-2020  
IN  
PIL-CJ-LD-VC- NO. 33 OF 2020

Sagar Ashok Shahani .. Applicant

**In the matter of**

Chirag Chanani & Ors. .. Petitioners

And

Union of India & Ors. .. Respondents

WITH  
PIL-CJ-LD-VC-IA-2-2020  
IN  
PIL-CJ-LD-VC- NO. 33 OF 2020

Nitin Babgonda Patil .. Applicant

**In the matter of**

Chirag Chanani & Ors. .. Petitioners  
And  
Union of India & Ors. .. Respondents

WITH  
PIL-CJ-LD-VC-IA-3-2020  
IN  
PIL-CJ-LD-VC- NO. 33 OF 2020

Chirag Chanani & Ors. .. Applicants

**In the matter of**

Chirag Chanani & Ors. .. Petitioners  
And  
Union of India & Ors. .. Respondents

Mr. Shyam Dewani a/w Ms. Heena Kapoor and Ms. Bhoomi Katira i/b Dewani & Associates, for the Petitioners and for the Applicants in PIL-CJ-LD-VC-IA-3-2020.

Mr. Anil Singh, Addl. Solicitor General a/w Mr. Sandesh Patil & Mr. D. P. Singh, for the Respondent No.1 - Union of India.

Mr. A. A. Kumbhkoni, Advocate General with Ms. P. H. Kantharia, Government Pleader and Ms. Jyoti Chavan, AGP for Respondent-State.

Ms. Yamuna Parekh, for MCGM.

Mr. Parth H. Zaveri a/w Adv. Ashok Shahani, Ms.Preetika Khabrani and Mr. Ajinya Udane for applicant in PIL-CJ-LD-VC-I.A.NO.1 OF 2020.

Mr. Uday Warunjikar for the Applicant in PIL-CJ-LD-VC-I.A.NO.2 OF 2020.

CORAM: DIPANKAR DATTA, CJ. &  
A. S. GADKARI, J.

AUGUST 07, 2020.

P.C.

1. In purported compliance with the earlier order dated July 10, 2020 passed by a coordinate Bench of this Court, the Secretary, Disaster Management, Relief and Rehabilitation, has passed an order dated August 5, 2020 dealing with the various representations that the Government had received from the members of the Bar and their staff, as well as association(s) of bar members.

2. We have read such order. It appears that the request for allowing members of the Bar and their staff to avail of train services has been rejected with an assurance that as and when the situation improves, the Government would consider their case further on priority.

3. Let such order be circulated to all the interested parties in course of this day. The PIL petitioners as well as the interveners shall be at liberty to act as they may be advised.

4. The PIL petition and the Intervention Applications stand adjourned for the time being with liberty to the parties to circulate the same.

5. This order will be digitally signed by the Sr. Private Secretary of this Court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

**A. S. GADKARI, J.**

**CHIEF JUSTICE**